

(Bench No.1)

CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD.

\* \* \* \* \*

Registration No. T.A7 1517 of 1986

Jai Narain Misra. . .vs. . .Union of India .

Hon'ble Justice Shri S.Zaheer Hasan, Vice Chairman.  
Hon'ble Shri Ajay Johri, Member(A).

Plaintiff Jai Narain Misra was Rakshak in the Railway Protection Force. He filed Suit No. 93 of 1980 in the court of Civil Judge, Malihabad, (Lucknow) challenging the order of removal from service. This suit has been transferred to this Tribunal under Section 29 of the Administrative Tribunals Act (XIII of 1985).

Section 2 of the Administrative Tribunals Act lays down that the provisions of this Act shall not apply to any member of the Naval, Military or Air Force or of any other armed forces of the Union. According to Section 3 of the Railway Protection Force Act, as amended by Act 60 of 1985 (on 6.9.1985), Railway Protection Force is an armed force of the Union. In this view of the matter, this Tribunal cannot take cognizance of this case.

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The file of Suit No. 93 of 1980 be re-  
transmitted to the Civil Judge(I), Lucknow, through  
the District Judge, Lucknow for necessary action.

January 7, 1987. *Vice Chairman.*  
R.Pr.

*3/2/87*  
Member(A).